

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

O.A. NO. 390/2021

IN THE MATTER OF:

JAIRAM HANSDA

... COMPLAINANT

VERSUS

STATE OF JHARKHAND & ORS.

... RESPONDENT(S)

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S. Citra Saha
RESPONDENT NO. 4

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Place: Delhi

Dated: 17.07.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI

O.A. NO. 390/2021

IN THE MATTER OF:

JAIRAM HANSDA

... COMPLAINANT

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STATE OF JHARKHAND & ORS.

... RESPONDENT(S)

ADDITIONAL REPLY ON BEHALF OF THE RESPONDENT NO. 4

MOST RESPECTFULLY SHOWETH:

1. That the present Additional reply is being filed by the Authorised Representative of the Respondent no. 4 in the above captioned matter.
2. That the present Original Application bearing no. 390 of 2021 was lastly listed before the Hon'ble Tribunal on 16.03.2023 and is now pending adjudication before the Hon'ble Tribunal for further consideration on 20.07.2023. That the above captioned matter was listed before this Hon'ble Tribunal on 16.03.2023 for consideration, however on said date, during the course of the hearing, this Hon'ble Tribunal pointed out certain deficiencies and the Respondent no. 4 along with the Member Secretary, JSPCB was granted time to file an additional reply before this Hon'ble Tribunal.
3. It is submitted that the Respondent no. 4 has complied with all the necessary environmental classifications as set under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986.
4. It is apposite to mention herein that on 16.03.2023, the Respondent no. 4 received a letter from the District Industry Centre (hereinafter referred to as

“DIC”) for the inspection of the Plant of the Respondent no. 4 on 22.03.2023, in compliance of the order dated 24.01.2022 of the Hon’ble Tribunal. It is further apposite to mention that the authorities from the DIC visited the Plant on 22.02.2023 and thereafter an inspection report was shared with the JSPCB, wherein the DIC observed that

- a. *For monitoring of SOX, NOX and PM emissions, 02 (two) stack monitoring devices have been installed by the unit, through which the level of SOX, NOX and PM in the air is being monitored. Both the stack monitoring devices were found to be functional. The levels of SOX, NOX and PM were found below the prescribed limits.*
- b. *The data of pollution recorded by both the stack monitoring devices is being broadcast directly on the server of Jharkhand State Pollution Control, Ranchi.*
- c. *Rotary Kiln Cap of DRI (Direct Reduced Induction) plant was found covered.*
- d. *Several water sprinklers were found installed in the unit and water was also being sprinkled through pipes.*
- e. *It was informed by the unit representative that two plots, which are the unit's own land, have been identified for tree plantation. Out of these, tree plantation work has started in one plot which is about 3 acres and about 400-500 trees have been planted. In the second plot, which is about 2.5 acres, it is resolved to plant the remaining trees in the rainy season, so that the trees can flourish in the right season.*

That the copy of the Inspection Report dated 29.03.2023 issued by the DIC is annexed herewith as **Annexure R-1.**

5. That the Respondent no. 4 on bonafide grounds, thereafter informed the JSPCB about the inspection report by the DIC through a letter dated 12.04.2023 and further requesting the JSPCB to waive off the environmental compensation so levied, vide report of the JSPCB dated 25.04.2022, which arose due to the false and frivolous allegations made by a single individual, the Complainant herein, for his personal benefits. That the Respondent no. 4 in the letter dated 12.04.2023 to the JSPCB, submitted the positive

review/report of the plant of the Respondent no. 4 by the DIC. That the copy of the letter dated 12.04.2023 has been annexed herewith as Annexure R-2.

6. It is pertinent to mention that the Respondent no. 4 received a letter dated 10.05.2023, from JSPCB, as the final directions for submission of Environmental Compensation under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981. It is further apposite to mention herein that the said letter by the JSPCB also refers to the earlier inspection reports issued at various intervals showing the improvements and compliances of all the required norms, as earlier submitted before this Hon'ble Tribunal. That the said letter lastly records the details of the inspection report sought from the Regional officer, Regional office -cum- Laboratory, JSPC Board Jamshedpur vide Ref. No. B-2633 dated 19.12.2022, wherein it was observed that Respondent no. 4 has complied with all the observations as per the verification reports after due inspections. That the copy of the letter dated 10.05.2023 sent by the JSPCB is annexed herewith as Annexure R-3

7. It is apposite to mention herein that the said letter dated 10.05.2023, further recorded:

“Board. vide letter No. B-488 dated 10.03.2023 issued direction for submission of Environmental Compensation;

Whereas, the unit vide its letter dated 16.03.2023 has requested for waiving off Environmental Compensation(EC)

Whereas, after reviewing the request, it was decided that EC has been imposed for violation, which is not feasible to waive the EC.

Now, therefore, in view of the above and by exercising the powers conferred under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981

8. That the JSPCB even after recording the positive details did not waive off the Environmental Compensation, without giving any cogent reason to deny the waiving off the Environmental Compensation held in its letter. It is brought to the light before this Hon'ble Tribunal that the JSPCB did not take into consideration the latest inspection report of the Plant of the Respondent no. 4 submitted by the DIC on 29.03.2023 and dismissed the bonafide request of the Respondent no. 4.
9. That as directed by the JSPCB/DIC, the Respondent no. 4 has planted around 4000 trees for greenery at its Plant area in 2022-23, after purchasing the same from the Government registered Nursery, Kandra and other nurseries. It is further submitted that the Respondent no. 4 has already purchased around 5000 trees of various variety and kept in its Plants' nursery, which the Respondent no. 4 plans for plantation of trees in the month of June, July and August, 2023 as per the directions in the inspection report dated 29.03.2023 by the DIC to plant more trees during rainy season, so that the trees can flourish in the right season. That the bills and the pictures of the Trees and Plants purchased by the Respondent no. 4 are annexed herewith as **Annexure R-4(Colly.)**
10. It is not out of place to mention that the Respondent no. 4 through a letter dated 19.05.2023 to the DFO, Jamshedpur Division, Jamshedpur, Jharkhand

has requested the supervision/guidance to do the aforementioned plantation at its Plants' site/Area. That the copy of the letter dated 19.05.2023 by the Respondent no. 4 is annexed herewith as Annexure R-5.

11. That the Respondent no. 4 submitted its reply dated 23.05.2023 to the letter dated 10.05.2023 to the JSPCB, informing about the status of the present case and requesting again to waive off the Environmental Compensation mentioning the positive response from the JSPCB as per the previous inspection report dated 03.01.2023, wherein the JSPCB itself was inclined for the present matter to be disposed off before the Hon'ble Tribunal, wherein it was submitted in the 'Para 8' of the said Report that:

"the abovementioned Inspection Report submitted by the Regional Officer, JSPC Board, Jamshedpur shows that the recommendation of the Committee constituted by the Hon'ble NGT has been complied. In light of the above the Hon'ble Tribunal may be pleased to dispose of the matter."

12. It is apposite to mention herein that it was observed and recorded by the JSPCB in its inspection report dated 03.01.2023, that the Complainant herein could not establish any harm to the environment as allegedly claimed by him, for his own personal benefits and motives to fuel his mala fide intentions, and further recording that:

"The Applicant could not describe about the Fishery business affected due to pollution from the Plant operation which he mentioned in the Application. Further Mr Jairam Hansda could not show the Affected Place/ Affected people due to pollution from Plant operation as claimed in his application to Honourable NGT."

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13. That the Respondent no. 4 through its response dated 23.05.2023 again requested the JSPCB to waive off the compensation of Rs. 3,95,71,875/- as the same was imposed upon the Respondent no. 4 by JSPCB, without any basis or proof from the Complainant, moreover, the Respondent no. 4 has complied with all the norms of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. That the letter dated 23.05.2023 sent by the Respondent no. 4 to the JSPCB is annexed herewith as **Annexure R-6.**

14. It is apposite to mention herein that the Respondent no. 4 further informed the JSPCB about the plantation drive through a letter dated 19.06.2023, which was received by the JSPCB on 19.06.2023, indicating that the Respondent no. 4 had till March 2023 densely planted 8715 trees in an approximate area of 6.5 acres in and around the plant area. That the letter dated 19.06.2023 sent by the Respondent no. 4 is annexed herewith as **Annexure R-7.**

15. That the Respondent no. 4 for the protection of the environment and livestock in the area has made various efforts till date, as can be seen from the following table and the same has been informed to JSPCB and even acknowledged in various inspection reports submitted by several authorities:

S No.	Particulars	
1.	Total area of Plantation in and around the Plant of the Respondent no. 4	7.5 Acres
2.	Total no. of Plants installed	10915
3.	Plantation planned/proposed by the Respondent no. 4 in the upcoming months	5000 trees over a total area of 4 acres of land (2200 trees already planted) as informed to the DFO, Jameshpur and the JSPCB

4.	Rainwater Harvesting systems installed	4- Constructed 6- Under Construction
5.	Water Reservoir - Ponds in and around the Plant of the Respondent no. 4	1- Existing (Total Area- 4720 Sq. Mtrs., Depth- 15m)
		1-Under Construction (Total area- 10,000 Sq. Mtrs., Depth- 10m)

16. It is apposite to mention herein that the Respondent no. 4 has already started the plantation as planned and directed by the forest department and the JSPCB, to increase the green area around the Plant of the Respondent no. 4, and furthermore, the Respondent no. 4, under the instructions of the forest department have densely planted 2200 trees in the existing areas. That the details of the trees planted are annexed herewith as **Annexure R-8**.

17. It is submitted that no harm or any loss may be caused to the Complainant, locals/villagers or the JSPCB, if the Environmental Compensation is waived off from the Respondent no. 4, being imposed without any basis or evidence from the Complainant, by the JSPCB.

18. It is most respectfully submitted that the Respondent no. 4 shall undertake to oversee that no water or Air Pollution is caused subsequent to the present matter and to further regularly comply with the provisions and norms for the protection of the Environment as required under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Protection Act, 1986.

19. It is submitted that the additional information and documents attached herewith are relevant for the adjudication of the present matter and that the same may therefore please be placed on record by the Hon'ble Tribunal in

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terms of the order dated 16.03.2023 and the same may please be accordingly considered in the above captioned matter.

20. That the Respondent no. 4 prays to the Hon'ble National Green Tribunal to direct the JSPCB to waive off the environmental compensation imposed on the Respondent no. 4 amounting to Rs. 3,95,71,875/- (Rupees Three Crores Ninty Five Lacs Seventy One Thousand Eight Hundred and Seventy Five only) in the interest of justice and equity.

PRAYER

In the above premises it is most respectfully prayed that the Hon'ble National Green Tribunal may kindly be pleased to:

- a. Dismiss the present matter filed by the Complainant being filed on false and frivolous grounds;
- b. Direct the JSPCB to waive off the environmental compensation imposed on the Respondent no. 4 amounting to Rs. 3,95,71,875/- (Rupees Three Crores Ninty Five Lacs Seventy One Thousand Eight Hundred and Seventy Five only);
- c. Pass such orders, directions, which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and in the interest of justice.

Prayed Accordingly



Scitna Sub.
RESPONDENT NO. 4

THROUGH

Diff
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Aggarwal / Shubham Bharara
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Email – info@vmalegal.in

कार्यालय महाप्रबंधक, जिला उद्योग केंद्र, चाईबासा

पत्रांक 151 / चाईबासा, दिनांक 29 / 03 / 2023

प्रेषक,

शम्भू शरण बैठा
महाप्रबंधक,
जिला उद्योग केंद्र, चाईबासा।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
झारखण्ड, रांची।

विषय:-

झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, रांची द्वारा सर्वश्री शाह स्पंज एंड पावर लि०, मौजा जुडी/बरसाई, थाना जुडी, जिला पूर्वी सिंहभूम को दिए गए निदेश के अनुपालन के सम्बन्ध में।

प्रसंग:-

झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, रांची का ज्ञापाङ्क B-488/रांची, दिनांक 10/03/2023

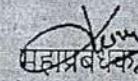
महाशय,

उपरोक्त प्रासंगिक विषयक सूचित करना है कि झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, रांची द्वारा सर्वश्री शाह स्पंज एंड पावर लि०, मौजा जुडी/बरसाई, थाना जुडी, जिला पूर्वी सिंहभूम को दिए गए निदेश के अनुपालनार्थ दिनांक 22/03/2023 को इकाई का भौतिक स्थल निरीक्षण कराया गया। स्थल निरीक्षण के क्रम में निम्न तथ्य पाए गए:-

1. इकाई द्वारा SOX, NOX एवं PM उत्सर्जन के अनुवीक्षण हेतु 02 (दो) स्टेक मॉनिटरिंग यंत्र स्थापित किये गए हैं, जिनके द्वारा हवा में SOX, NOX एवं PM के स्तर की अणुवीक्षा की जा रही है। दोनों स्टेक मॉनिटरिंग यंत्र कार्यरत पाए गए। SOX, NOX एवं PM के स्तर निर्धारित सीमा के नीचे पाए गए (स्टेक मॉनिटरिंग रिपोर्ट संलग्न)
2. दोनों स्टेक मॉनिटरिंग यंत्र द्वारा दर्ज प्रदूषण के आकड़े झारखण्ड राज्य प्रदूषण नियंत्रण, रांची के सर्वर पर सीधा प्रसारित किये जा रहे हैं।
3. DRI (Direct Reduced Induction) Plant के Rotary Kiln Cap ढके हुए पाए गए।
4. इकाई में अनेक वाटर स्प्रिंकलर लगे पाए गए एवं पाइप से पानी का छिड़काव भी किया जा रहा था।
5. इकाई प्रतिनिधि द्वारा जानकारी दी गयी कि दो भू-खंड, जो इकाई की अपनी भूमि है, को वृक्षारोपण हेतु चिह्नित किया गया है। इनमें से एक भू-खंड जो लगभग 3 एकड़ का है, उसमें वृक्षारोपण का कार्य प्रारम्भ हो चुका है एवं लगभग 400-500 वृक्षों को लगाया जा चुका है। दूसरे भू-खंड में, जो लगभग 2.5 एकड़ का है, उसमें शेष वृक्ष वर्षा-ऋतु में लगाने का संकल्प है, ताकि सही मौसम में वृक्ष पनप सकें।

सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित। सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

विश्वासभाजन


महाप्रबंधक 29.03.2023
जिला उद्योग केंद्र, चाईबासा।

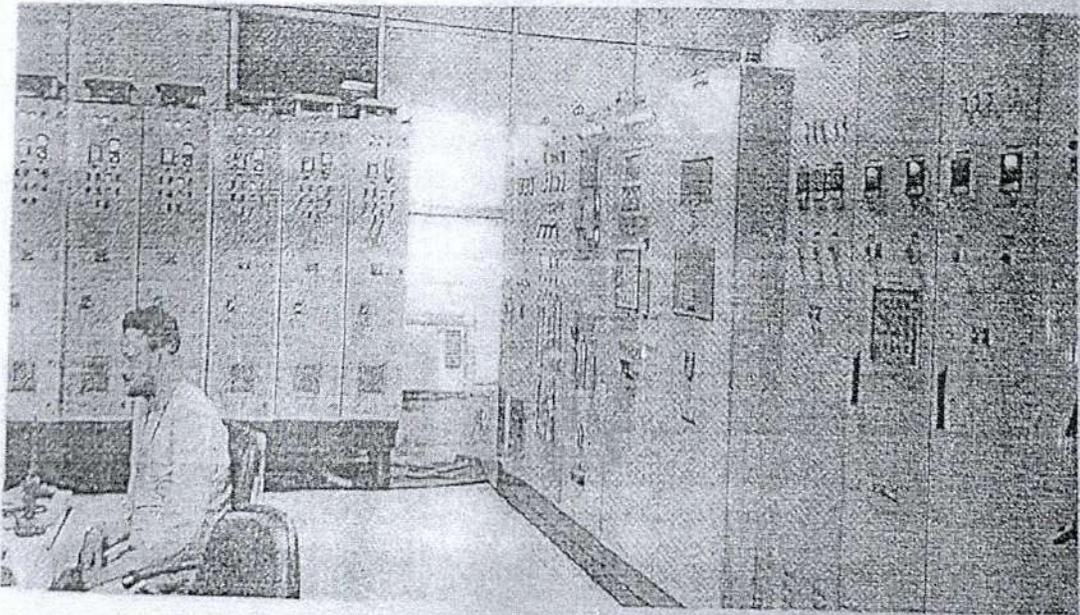
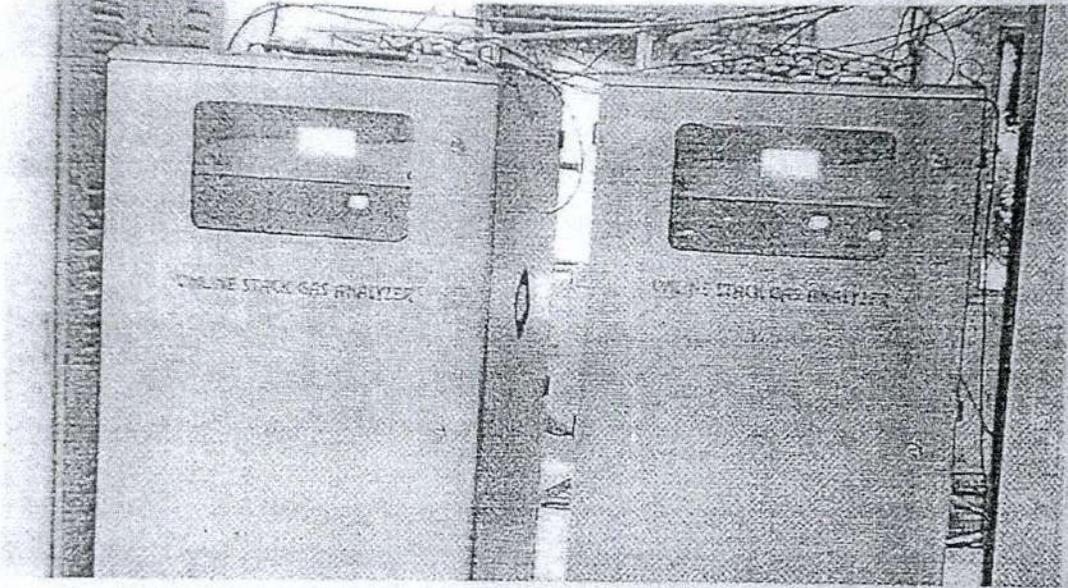
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महाप्रबंधक,

निदेशानुसार, कार्यालय पत्रांक 129/चाईबासा, दिनांक 18/03/2023 के अनुपालनार्थ सर्वश्री शाह स्पंज एंड ज्वेलर लिमिटेड, भोजा जुड़ी, अंचल पोटका, जिला पूर्वी सिंहभूम का स्थल निरीक्षण आज दिनांक 22/03/2023 को किया गया। निरीक्षण के क्रम में इकाई के महाप्रबंधक श्री धीरज सिन्हा एवं अन्य पदाधिकारी उपस्थित थे।

निरीक्षण के क्रम में निम्न तथ्य पाए गए: -

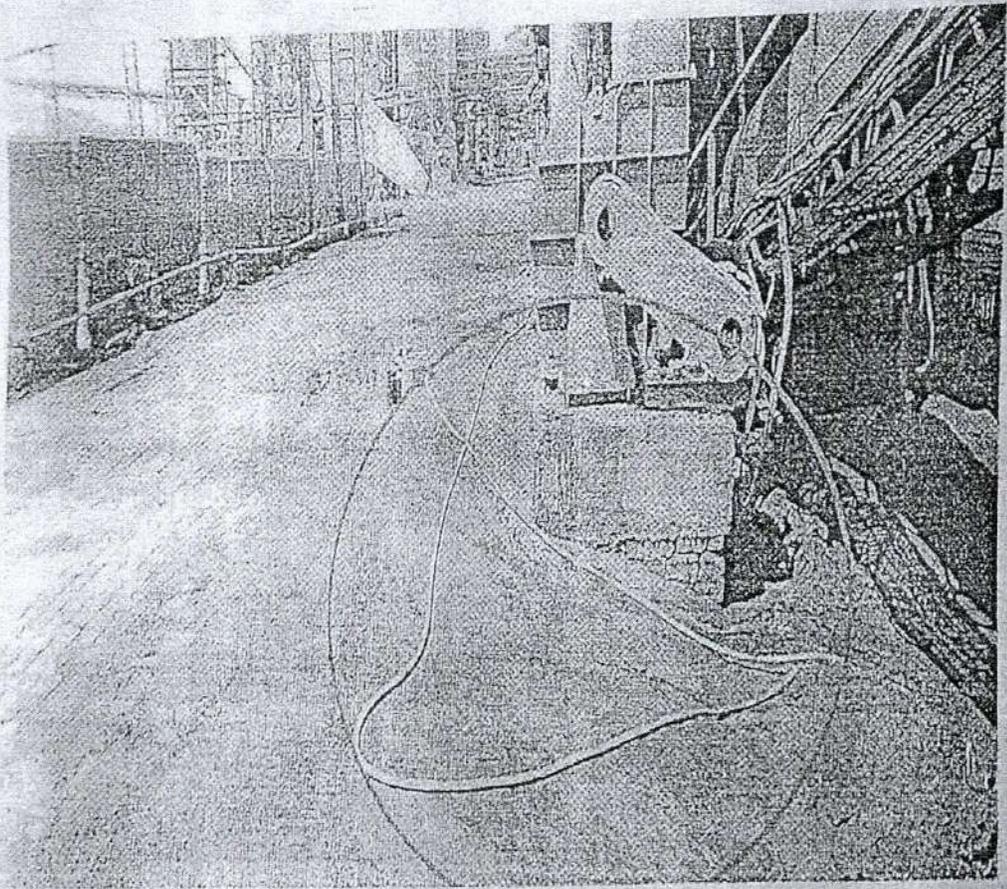
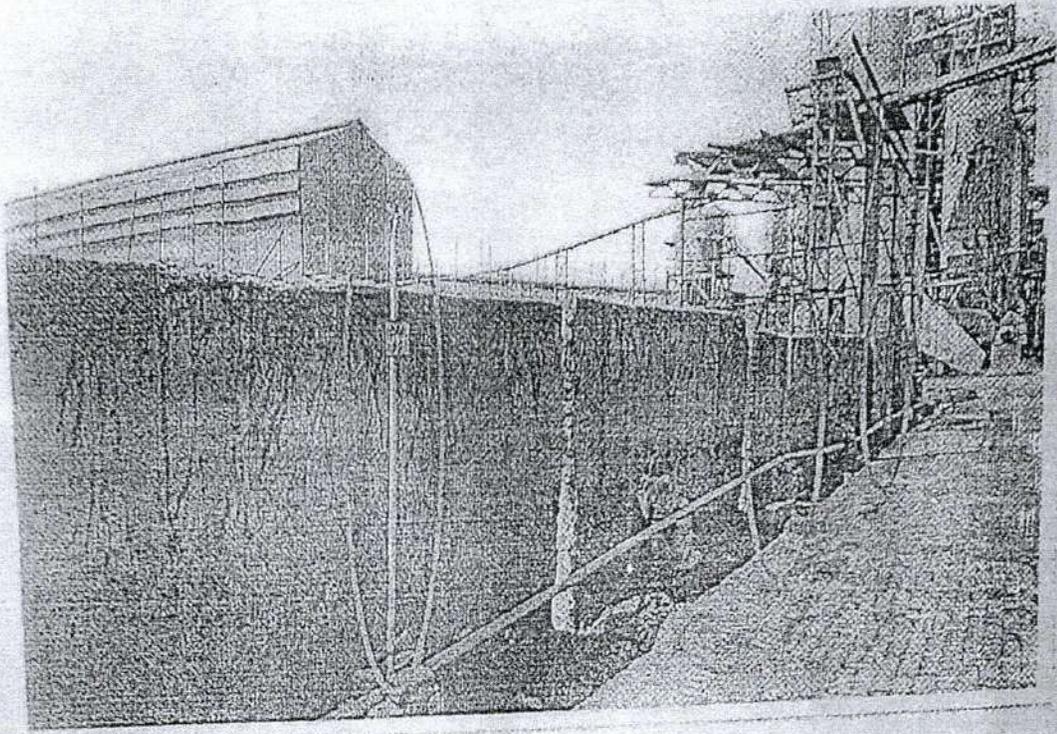
1. इकाई द्वारा SOX, NOX एवं PM उत्सर्जन के अनुवीक्षण हेतु 02 (दो) स्टैक मॉनिटरिंग यंत्र स्थापित किये गए हैं, जिनके द्वारा हवा में SOX, NOX एवं PM के स्तर की अणुवीक्षा की जा रही है। दोनों स्टैक मॉनिटरिंग यंत्र कार्यरत पाए गए। SOX, NOX एवं PM के स्तर निर्धारित सीमा के नीचे पाए गए (छायाचित्र एवं स्टैक मॉनिटरिंग रिपोर्ट संलग्न)



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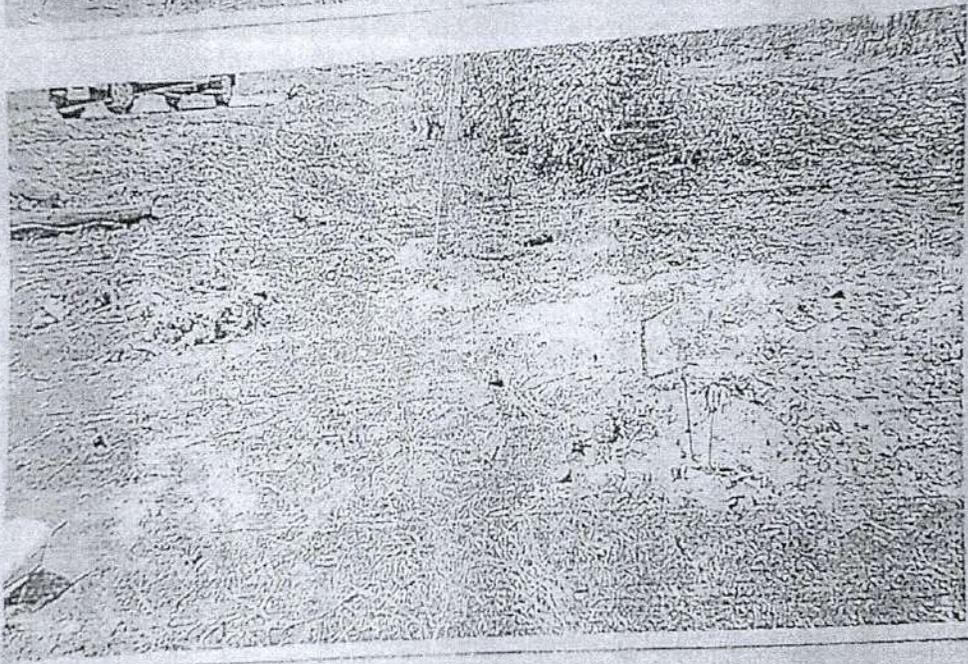
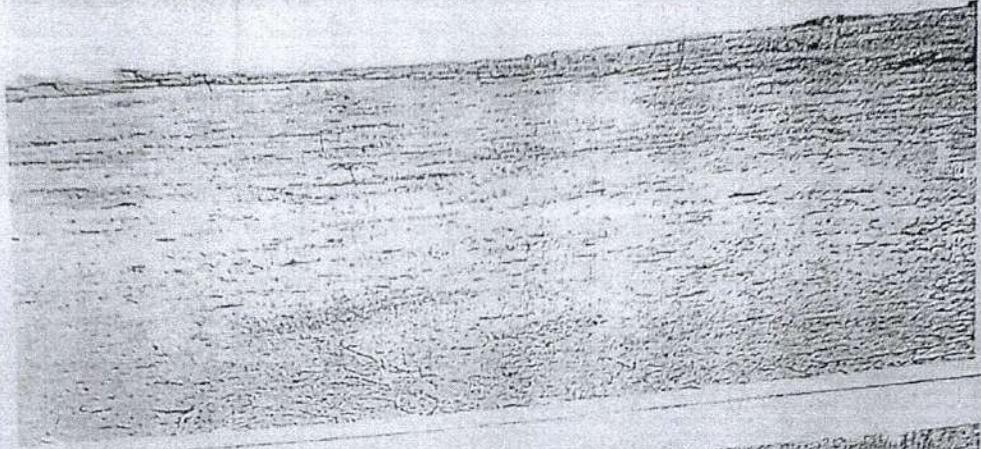
4. इकाई में अनेक वाटर स्प्रींकलर लगे पाए गए एवं पाइप से पानी का छिड़काव भी किया जा रहा था।(चित्र संलग्न)




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इकाई प्रतिनिधि द्वारा जानकारी दी गयी कि दो भू-खंड जो इकाई की अपनी भूमि है, को वृक्षारोपण हेतु विहित किया गया है। इनमें से एक भू-खंड जो लगभग 3 एकड़ का है, उसमें वृक्षारोपण का कार्य प्रारम्भ हो चुका है एवं लगभग 400-500 वृक्षों को लगाया जा चुका है। दूसरे भू-खंड में, जो लगभग 2.5 एकड़ का है, उसमें शेष वृक्ष वर्षा-ऋतु में लगाने का संकल्प है, ताकि सही मौसम में वृक्ष पनप सकें।



सादर सूचनाार्थ।

(रोहित कुमार)
ई०ओ०डी०बी० प्रबंधक,
सराईकला

Amil Kumar Singh
22/03/23
(अमिल कुमार सिंह)
ई०ओ०डी०बी० प्रबंधक,
चाईबासा

Syed Mudassar Anwar
22/03/23
(सैयद मुदस्सर अनवर)
ई०ओ०डी०बी० प्रबंधक,
जमशेदपुर


TRUE COPY

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OFFICE OF THE GENERAL MANAGER, DISTRICT INDUSTRY
CENTER, CHAIBASA

Letter No. 151/ Chaibasa Dated: - 24/03/2023

Sender,

Shambhu Sharan Baitha
General Manager
District Industries Centre, Chaibasa.

To,

Member Secretary,
Jharkhand State Pollution Control Board,
Ranchi, Jharkhand.

Subject: - In relation to the compliance of the instruction given by Jharkhand State Pollution Control Board, Ranchi to Sarvshree Shah Spounge & Power Ltd., Moja, Judi/ Barsai Police station: -Judi, District: - East Sighbhum

Context: Jharkhand State Pollution Control Board Ranchi's letter 8-488/Ranchi dated 10/03/2023

Sir,

The above relevant subject is to inform you that in compliance with the instructions given by Jharkhand State Pollution Control Board, Ranchi to M/s. Shah Spounge & Power Ltd. Moja Judi / Barsai Police Station, District East Singhbhum, on 22/03/2023 physical site inspection of the unit was done. The following facts were found during the site inspection

1. Unit has installed 02 (two) stack monitoring devices for monitoring SOX NOX and PM emissions through which the level of SOX NOX and FM in the air is being analyzed. Both the stack monitoring devices were found to be working. The levels of SOX, NOX, and PM were found below the prescribed limits (Stack monitoring report attached).
2. The data of pollution recorded by both the stack monitoring instruments on the server of Jharkhand State Pollution Control, Ranchi. are being broadcast live.
3. The Rotary Kiln Cap of DRI (Direct Reduced Induction) plant was found covered.


TRUE TYPE COPY

4. Several water sprinklers were found installed in the Unit and water was also being sprinkled through pipes.
5. It was informed by the Unit representative that two land plots, which are the Unit's own land, have been marked for tree plantation. Out of these, tree plantation work has started in one plot which is about 3 acres and about 400-500 trees have been planted. The second plot is about 2.15 acres. It is resolved to plant the rest of the trees in the rainy season so that the trees can flourish in the right season.

Sent for information and necessary work. Sent for information and necessary action.

Faithfully

Sd.

General Manager

District Industries centre, Chaibasa

General Manager,

According to the instructions, for compliance with office letter no. 129/Chaibasa, dated 18/03/2023, M/s. Shah Sponge and Power Limited, Mauja Judi. Aachal -Potka, District East Singhbhum was done today on 22/03/2023. The General Manager of the Unit, Mr. Dheeraj Sinha and other officials were present during the inspection.

The following facts were noticed during the inspection:

1. Unit has installed 02 (two) stack monitoring devices for monitoring SOX NOX and PM emissions through which the level of SOX NOX and FM in the air is being analyzed. Both the stack monitoring devices were found to be working. The levels of SOX, NOX, and PM were found below the prescribed limits (Stack monitoring report attached).

(Photograph)

(Photograph)

2. The data of pollution recorded by both the stack monitoring instruments on the server of Jharkhand State Pollution Control, Ranchi. are being broadcast live.

(Photograph).


TRUE TYPE COPY

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3. The Rotary Kiln Cap of DRI (Direct Reduced Induction) plant was found covered.

(Photograph)

(Photograph)

4. Several water sprinklers were found installed in the Unit and water was also being sprinkled through pipes.

(Photograph)

(Photograph)

5. It was informed by the Unit representative that two land plots, which are the Unit's own land, have been marked for tree plantation. Out of these, tree plantation work has started in one plot which is about 3 acres and about 400-500 trees have been planted. The second plot is about 2.15 acres. It is resolved to plant the rest of the trees in the rainy season so that the trees can flourish in the right season.

(Photograph)

(Photograph)

Regards for information.

Sd.

(Rohit Kumar)
E.O.D.B Manager,
Sareikela

(Anil Kumar Singh)
E.O.D.B Manager,
Chaibasa

Sd.

(Syed Mudassar Anwar)
E.O.D.B Manager
Jamshedpur


TRUE TYPE COPY

284 ANNEXURE R-2

SHAH SPONGE & POWER LTD.

To,
✓ Sri Y.K. Das
Member Secretary,
Jharkhand State Pollution Control Board.

Dated:- 12/04/2023

Sub- Request for waiving off Environmental Compensation.

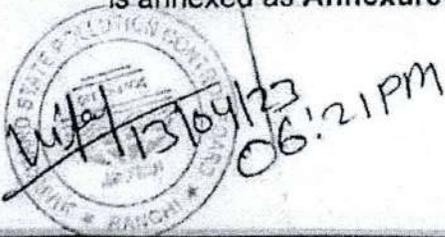
- Ref. 1. Directions under Order from the Hon'ble National Green Tribunal in OA No. 390/2021.
2. Letter from your good self, bearing memo no B-488 dated 10.03.2023.
3. Letter no 129, dated 18.03.2023 from District Industry Centre, Chaibasa.

Dear Sir,

This is with regard to the Environmental Compensation of Rs. 3,95,71,875.00/- (Rupees Three Crores Ninety-Five Lacs Seventy-One Thousand Eight Hundred and Seventy-Five only) levied on our Company.

In response to the same it is to submit:

1. That we have previously replied to your letter bearing memo no B-488 dated 10.03.2023 via our letter dated 16.03.2023. The copy of the letter is annexed as **Annexure-1**.
2. That we have received a letter from the office of General Manager, District Industry Centre (DIC), Chaibasa via letter no. 129 dated 18.03.2023 (in the matter of order dated 24.01.2022 passed by Hon'ble National Green Tribunal in Original Application No. 390/2021) with regard to inspection of our plant on 22.03.2023 by inspection committee formed by them for violation of pollution rules as found by Jharkhand State Pollution Control Board. The copy of the letter received from DIC is annexed as **Annexure-2**.



SHAH SPONGE & POWER LTD.

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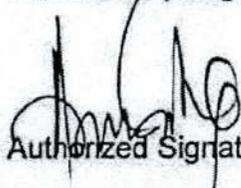
SHAH SPONGE & POWER LTD.

3. That the said committee had visited our plant on 22.03.2023 and conducted a detailed site inspection.
4. That the said committee after its inspection has prepared a report which was addressed to your good self via letter no. 151 dated 29.03.2023. The said report gives a positive review of our plant by stating compliance of all the previous findings which was highlighted before by your good self. The copy of the report is attached as Annexure-3.
5. That we also appreciate the fact that previously also a positive review of our plant has been noted via Action Taken Report (ATR) signed by your good self. Para 8 of the said report reads as:

"the abovementioned Inspection Report submitted by the Regional Officer, JSPC Board, Jamshedpur shows that the recommendation of the Committee constituted by the Hon'ble NGT has been complied. In light of the above the Hon'ble Tribunal may be pleased to dispose of the matter."

In light of the aforesaid submissions it can be seen that last 2 reports, that is, ATR from your good self as well as the inspection report from DIC gives positive review of our plant. Therefore it is our humble request to kindly waive off the environmental compensation levied on our Company which has arisen due to the **false allegations** made against our Company by a single individual for his personal benefits and has already been recommended for disposal by your good self to the Hon'ble NGT.

For Shah Sponge & Power Limited.


Authorized Signatory

Copy to- Chairman, Jharkhand State Pollution Control Board

Wife
13/04/23
06:21 PM

SHAH SPONGE & POWER LTD.


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ANNEXURE R-3



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI-834004
Phone: - 2400852, 2400851 Fax :- 0651-2400850, Website:-www.jspcb.org

Ref. Letter No. B-1264

Ranchi, Dated:- 10/05/2023

From

Y. K. Das
Member Secretary

LAST REMINDER

To

M/s Shah Sponge & Power Ltd.,
Mauza- Juri/ Barasai, P.S. Juri,
Dist- East Singhbhum

Sub: Final Direction for submission of Environmental Compensation under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981- regarding.

Ref: Board's Letter No. B-488 dated 10.03.2023

Whereas, Hon'ble NGT, Principal Bench, New Delhi in its order dated 24.01.2022 in O.A. No. 390/2021 (Jairam Hansda Vs State of Jharkhand) has given certain directions. The operative part of which is as follows: -

"2. Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint Committee of the CPCB, State PCB, Regional Office of MoEF & CC, Bhubaneswar and the District Magistrate-East Singhbhum, (Jharkhand). The State PCB will be the Nodal agency for coordination and compliance. The joint Committee may meet within four weeks and undertake site visit and look into the grievance and take remedial action in accordance with law after following due process. Factual and action taken report may be furnished within three months by e-mail at judicialngt@gov.in

Whereas, the committee has visited the site in question and its nearby areas on 18.04.2022 and has submitted the report which was forwarded by the Regional Officer, Regional office, JSPC Board, Jamshedpur vide Ref. No. 328 dated 25.04.2022

During inspection the committee, found the unit to be non-complied on the below mentioned points:

- (1) that, exceedence of SOx and NOx (as per OCEMS display), however PM value was found within the prescribed limit;
- (2) that, leakages from the kiln feeding and discharge to cooler
- (3) that, leakages from the kiln emergency cap
- (4) that, sufficient green belt not developed as per CPCB norms;

Whereas, the competent Authority has ordered to calculate the Environmental Compensation against the unit as per the Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund. The calculation of Environmental Compensation is as follows:

Rtzw- EC (Shah Sponge) - Final(A4) 2- Closure/16

[Handwritten Signature]

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**CALCULATION OF ENVIRONMENTAL COMPENSATION OF
M/S SHAH SPONGE & POWER LTD., MOUZA - JURI/BARASAI, PS - JURI, DIST - E.
SINGHBHUM.**

Nature of violation – Non compliance of CTO conditions
Basis to levy the Environmental Compensation – Pollution Index
The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N – Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 90 as the industry belongs to Red category (Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units) (as per CPCB's guidelines).

N is to be taken as 938 days (from 24/09/2019 to 18/04/2022).

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 1.5 as the unit belongs to Large Scale as per Notification No. - S.O. 1702(E) – dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of E. Singhbhum is > 1 million. (District Census Handbook, E. Singhbhum of 2011).

Therefore,

$$\begin{aligned} EC \text{ (Per day)} &= PI \times R \times S \times LF \\ &= 90 \times 250 \times 1.5 \times 1.25 \\ &= ₹ 42,187.50/- \end{aligned}$$

Henceforth, the Environmental Compensation for one day comes out to be ₹ 42,187.50/-. So the total Environmental Compensation for 938 days comes out to be ₹ 3,95,71,875.00/- (i.e. Three Crores Ninety Five Lakhs Seventy One Thousand Eight Hundred and Seventy Five Rupees Only).

Whereas, you have been vide this office letter Ref. B-1828 dated 08.09.2022 and Ref. B-2094 dated 29.09.2022 were directed to deposit the Environmental Compensation of ₹ 3,95,71,875.00/- (i.e. Three Crores Ninety Five Lakhs Seventy One Thousand Eight Hundred and Seventy Five Rupees Only) within 07 days of issuance of this letter.

Whereas, the unit vide its letter dated 14.09.2022 has submitted reply of the 2nd show cause notice for non-submission of Environmental Compensation.

[Handwritten Signature]

Whereas, the unit was asked show cause vide this office Ref. No. B-2094 dated 29.09.2022 for non-submission of Environmental Compensation.

Whereas, the unit vide its letter dated 30.09.2022 has requested for re-consideration of JSPCB order dated 26.05.2022 and show cause dated 08.09.2022.

Whereas, the inspection report was sought from the Regional officer, Regional office-cum-Laboratory, JSPC Board, Jamshedpur vide Board's Ref. No. B-2225 dated 14.10.2022 in the light of reply submitted by the unit.

Whereas, the Regional officer, Regional office -cum- Laboratory, JSPC Board, Jamshedpur vide Ref. No. 721 dated 02.11.2022 has submitted the verification report in the light of the reply submitted by the unit. The details of which is as follows:

Sl. No.	Observation by the committee	Verification report
1.	That, exceedance of Sox	During inspection, Data of SOx, Nox and PM not found transmitted to JSPC Board, Server from 2 x 100 TPD Sponge Iron Plant. It was informed that due to thundering, some technical issues has been occurred. However, from 31.10.2022, data is found being transmitted to JSPCB Board, server. The value of Sox, Nox and PM is found within prescribed limit. Mother Board sensor card of stack attached with power plant has been burnt out due to thundering. Hence, data not being transmitted from the stack attached with the power plant.
2.	That, leakage from the kiln feeding and discharge to cooler.	Leakage from kiln feeding has been in control. Leakage from cooler discharge has also found under control. However, it is necessary to changes the torn out bags immediately when, it is noticed.
3.	That, Leakage from the kiln cap.	Leakage from kiln cap. Of rotary kiln 3 & 4 found. The unit representative informed that due to leakage in Boiler of WHRB the emergency cap has been opened to maintain the pressure in rotary kiln.
4.	That, sufficient green belt not developed.	The unit representative informed that about 500 No. of trees has been planted in last three months. But still there is need of more plantations. Unit representative informed that tree plantation is continued and more plantation will be done near future.

Whereas, in the light of observations made during the verification, directions were issued to unit vide Board's Ref. No. B-2411 dated 22.11.2022 to submit the compliance(s) of the following:

- (1) Data of Sox, Nox and PM not found transmitted to JSPC Board server from 2x 100 TPD sponge Iron Plant.
- (2) Torn out bags has to be removed to prevent leakage from kiln feeding and cooler discharge.

(3) Leakage from Kiln cap of rotary Kiln 3 & 4 was found;

(4) More tree plantation is required.

Whereas, inspection report was sought from the Regional officer, Regional office -cum- Laboratory, JSPC Board Jamshedpur vide Ref. No. B-2633 dated 19.12.2022 in the light of reply submitted by the unit.

Whereas, the Regional officer, Regional office -cum- Laboratory, JSPC Board, Jamshedpur vide Ref. No. 1190 dated 29.12.2022 has submitted the verification report. The details of which is as follows:

SN.	Observation	Verification report
1.	Data of Sox, Nox and PM not Found transmitted to JSPC Board Server from 2 x 100 TPD Sponge Iron Plant.	During inspection 2 x 100 TPD rotary kiln and power plant found in operation. Online continuous monitoring system for stack monitoring attached with ESP was also found in operation. Data attached at Annex-I.
2.	Torn out bags has to be removed to prevent leakage from kiln feeding and cooler discharge.	Leakage from kiln feeding has been in control. Leakage from cooler discharge has also controlled. The unit has changed the torn out bags. Purchase copy of bags of bag filter is herewith attached at Annex-II.
3.	Leakage from kiln cap of rotary kiln was found.	Leakage from kiln cap has been controlled. The unit representative informed that cast able of kiln cap got damaged due to opening/closing of the cap to maintain pressure in kiln. They regularly repair the damaged constables.
4.	More tree plantation is required.	The plantation along the boundary wall found. The unit representative informed that by March, 2023 they have planned to do tree plantation in 3.5 Acres and by March, 2024 It will be in another 2.2 Acres of land. Altogether 5500 trees will be planted outside the premises in own land. In last three months they have planted 500 No. of trees. It is necessary to take measures for good survival rate of plants.

Whereas, Board vide letter No. B-488 dated 10.03.2023 issued direction for submission of Environmental Compensation;

Whereas, the unit vide its letter dated 16.03.2023 has requested for waiving off Environmental Compensation(EC).

Whereas, after reviewing the request, it was decided that EC has been imposed for violation, which is not feasible to waive the EC.

Now, therefore, in view of the above and by exercising the powers conferred under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air

Rizvi- EC (Shah Sponge) - Final(A4) 2- Closure/19

[Handwritten Signature]

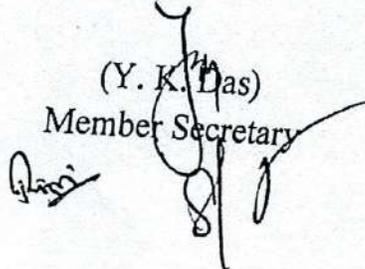
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(Prevention and Control of Pollution) Act, 1981. It is, hereby, directed bu giving final chance to deposit the Environmental Compensation of ₹ 3,95,71,875.00/- (i.e. **Three Crores Ninety Five Lakhs Seventy One Thousand Eight Hundred and Seventy Five Rupees Only**) within **07 days** of *issuance of this letter, in case of failure to do so an interest of 12 % per annum will be charged and legal action may be initiated against the unit for non-compliance of the directions issued by the Board.*

This issues with approval of the competent authority.

Yours faithfully,

(Y. K. Das)
Member Secretary



TRUE COPY

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ANNEXURE R-4 [copy]

M/s. Ever Green Horticultural {NURSERY}

FARM-FULDUNGRI, NEAR-KOUSHLYA LODGE, P.O.-Ghatsila
Dist-East Singhbhum-832303 Leading Growers & Suppliers of all
Sorts of Foresty Fruits, Shurbs, Ornamental, Flowers Seeds & Plants
Mobile : 9431381295

L No.-D.A O.-01/2008

GST No. - 20AKJPP9346B1ZB

Bill No. 113

Date : 11/3/2023

Receipt/Bayer's Name-

Shah Sanyal & Bower Hk
Heta
Address

Consigner's Name-

Address

Sl No.	Description	Quantity	Rate	Amount	
				Rs.	P.
1.	Battu	400	17.00	6800 =	00
2.	Sisam	400	25.00	10000 =	00
3.	Kasari	400	22.00	8800 =	00
4.	Maha neem	400	15.00	6000 =	00
5.	Green Simba	400	30.00	12000 =	00
		2000 kg.			
GRAND TOTAL				43600 =	00

Rupees

Forty three thousand
Six hundred only

Signature

Note : 06. Livetrees and other plants bulbs, roots, and
the like cut flowers and ornamental foliage GST exempted.

FOR, M/S. EVER GREEN HORTICULTURAL NURSERY

TRUE COPY

M/s. Ever Green Horticultural {NURSERY}

FARM-FULDUNGRI, NEAR-KOUSHLYA LODGE, P.O.-Ghatsila
Dist-East Singhbhum-832303 Leading Growers & Suppliers of all
Sorts of Forestry Fruits, Shurbs, Ornamental, Flowers Seeds & Plants
Mobile : 9431381295

L No.-D.A O.-01/2008

GST No. - 20AKJPP9346B1ZB

Bill No. **119**

Date : 25/03/2023

Receipt/Bayer's Name-
Shah sponge & Powers LTD.

Consigner's Name-

.....Address

.....Address

Hata.

Sl No.	Description	Quantity	Rate	Amount	
				Rs.	P.
1.	Pattu	350	17.00	5,950	
2.	Sisam	300	25.00	7,500	
3.	Karanj	300	22.00	6,600	
4.	Maha neem	250	15.00	3,750	
5.	Green Simbal	300	30.00	9,000	
		1500 Pk.			
GRAND TOTAL				32,800/-	

Rupees *Thirty two thousand*
eight hundred only -

Signature

Note : 06. Livetrees and other plants bulbs, roots, and
the like cut flowers and ornamental foliage GST exempted.

FOR, M/S. EVER GREEN HORTICULTURAL NURSERY

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M/s. Ever Green Horticultural {NURSERY}

FARM-FULDUNGRI, NEAR-KOUSHLYA LODGE, P.O.-Ghatsila
Dist-East Singhbhum-832303 Leading Growers & Suppliers of all
Sorts of Foresty Fruits, Shurbs, Ornamental, Flowers Seeds & Plants
Mobile : 9431381295

L No -D.A O.-01/2008

GST No. - 20AKJPP9346B1ZB

Bill No **178**

Date : **18/4/23**

Receipt/Bayer's Name-
Shah Sanyal &
.....Address
Power Up
.....
Hale

Consigner's Name-
.....
.....Address
.....

SI No.	Description	Quantity	Rate	Amount	
				Rs.	P.
1	<i>feely</i>	300	17/-	5100/-	00
2	<i>Sidam</i>	250	25/-	6250/-	00
3	<i>Koramp</i>	300	22/-	6600/-	00
4	<i>Mahaneem</i>	350	15/-	5250/-	00
5	<i>Green Simbel</i>	300	30/-	9000/-	00
		<i>1500</i>			
GRAND TOTAL				32,200/-	00

Rupees *Rs. Thirty two thousand*
& Two hundred only

Signature
[Signature]

Note 06 Livetrees and other plants bulbs, roots, and the like cut flowers and ornamental foliage GST exempted

FOR, M/S. EVER GREEN HORTICULTURAL NURSERY

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294

No. 2370

CASH/CREDIT BILL

Cell : +91 - 98481484
+91 - 99664715

A.K.S.V. NURSERY

Regd. by Govt. of Andhra Pradesh Horticulture | Licence No. EGN - 2/2013

Prop. : RATNAM AYYAPPA

BURRILANKA-533 126 | KADIYAM MANDAL | RAJAHMUNDRY RURAL | E.G. DIST. | ANDHRA PRADESH | INDI.
visit : www.aksvnursery.com E-mail : ratnam.vvasman@gmail.com

To

Date : 05-06-2023

M/s / Mr. SHAH SPONOR & Power LTD. JHARKHAND.

No.	Plant Name	Qty.	Rate	Amount Rs.	Ps
1)	Conocarpus pa ^{1m}	5000	18	90,000	
2)	Hibiscus pa ^{1m}	30	62	1860	
3)	Portulac Palm pa ^{2x24}	20	650	13,000	
4)	Bottle Palm pa ^{2x24}	10	650	6,500	
5)	Arec Palm pa ^{2x24}	20	550	11,000	
6)	Marantaceae pa ^{1m}	10	41	410	
7)	Canon Bell tree pa ^{2x24}	2	450	900	
8)	Spethodis complete pa ^{15x16}	5	125	625	
9)	Hybrid Coconut pa ^{2x24}	15	650	9750	
	loading charges	20	450	9000	
	Plantain leaf Bundles			1000	
		5112		1,44,045	

for A.K.S.V. NURSERY

R. Dorababu

Page : 1 of 1

TRUE COPY

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A.K.S.V. NURSERY

Regd. by Govt. of Andhra Pradesh Horticulture | Licence No. EGN - 2/2013
An ISO 9001 : 2015 Certified Nursery

To,

Date: 05-06-2023

By SHANT SPONSORE & Power Ltd.
Jettland.

Dear Sir,

We are pleased to inform you that we have despatched the truck load of 5,112 plants on dated 05-06-2023. And truck number is OR-05-AR-1455

Please find the attached the plants list. Please inform me once you received the truck.

Thanking you,

Yours faithfully,
A.K.S.V. Nursery
R. Dora Babu


TRUE COPY

296



A.K.S.V. NURSERY

Regd. by Govt. of Andhra Pradesh Horticulture | Licence No. EGN - 2/2013

An ISO 9001 : 2015 Certified Nursery

To

Date: 05-06-2023

M/s SHAN SPOONER & Power Ltd.

Jharkhand.

LIST of plants loaded DATE TRUCK.

5000	cashewnut
30	Hibiscus
20	Fountain Palm
10	Bottle Palm
20	Areca Palm
10	manoransithan
2	camer Ball tree
5	SPethodia complete
15	Hybrid coconut

5112

BURRILANKA - 533 126 | Kadiyam Mandal | E.G. Dist. | Andhra Pradesh | India.

Mob : 00-91-9848148499, 00-91-9966471571 | 00-91-8832453577 e-mail: ratnam.vvasman@gmail.com | visit : www.aksvnursery.com

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TRUE COPY

8 92

Hi-Tech Nursery - 1000PGS
अनुसूची 18 - कायम म० 015क वन हस्तक

वन विभाग, बिहार। A 839520

प्रमंडल - Seraikella..... रेंज - Seraikella..

श्री - Shree Sange..... से निम्नलि

..... (अंश में)

(जबो म).....

..... 4500 / -

तारीख

वि० म० प्रेष, गया।

Range Forest Officer.
Seraikella Range

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vivo V23e · Debu
Jun 29, 2023, 12:35

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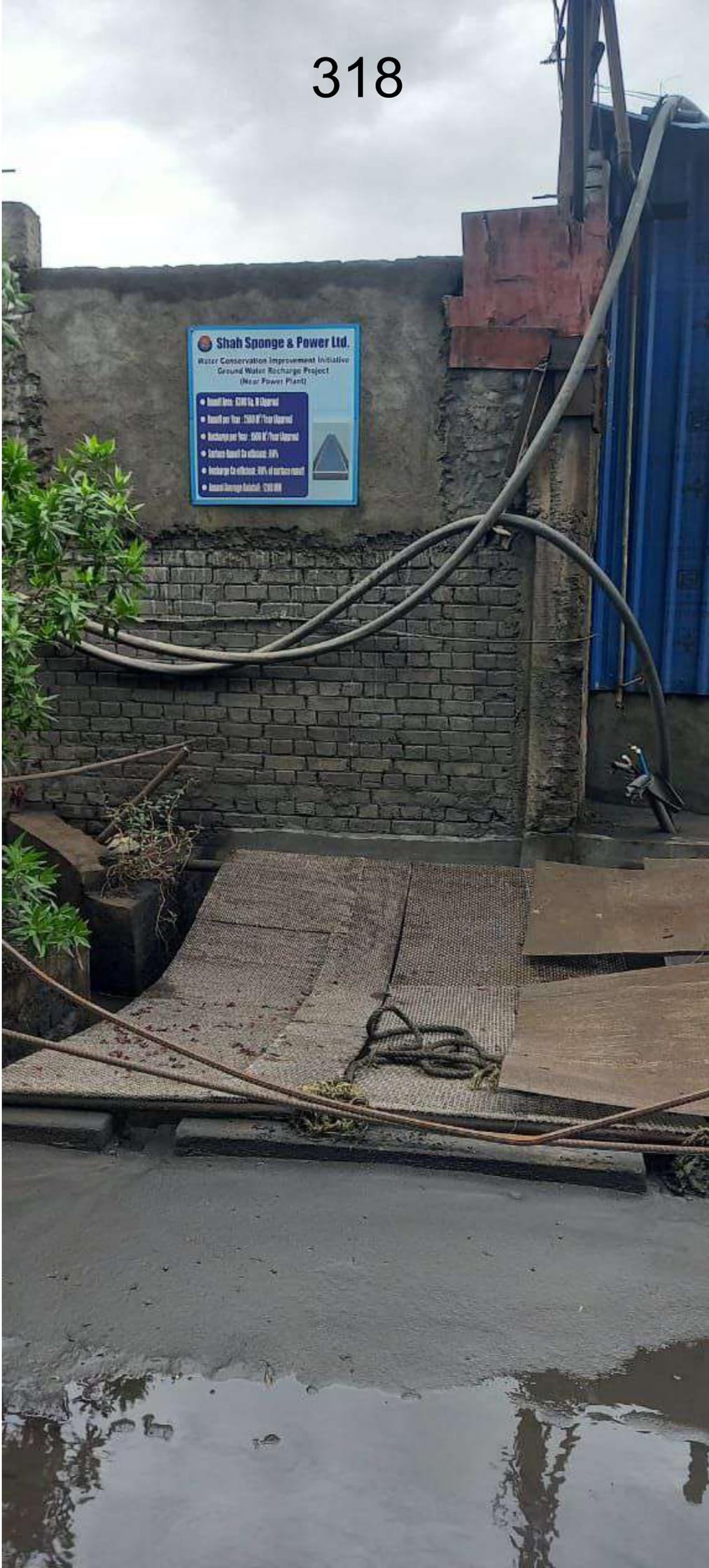
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Shah Sponge & Power Ltd.

Water Conservation Improvement Initiative Ground Water Recharge Project (Near Administrative Building)

- Runoff Area : 3500 Sq. M (Approx)
- Runoff per Year : 2000 M³/Year (Approx)
- Recharge per Year : 1000 M³/Year (Approx)
- Surface Runoff Co efficient : 60%
- Recharge Co efficient : 80% of surface runoff
- Annual Average Rainfall : 1200 MM







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330



331

ANNEXURE R-5



SHAH SPONGE & POWER LTD.

Date-19/05/2023

To,
The DFO
Jamshedpur Division
Jamshedpur, Jharkhand.

Sub: -Tree Plantation at Shah Sponge & Power Ltd.

Dear Ma'am

We would like to inform you that we have planted around 4000 trees for greenery at our plant area in 2022-23, which are purchased from govt. nursery, Kandra and other nursery in phase wise. (Bill attached for your reference)

Further, we also plan for plantation of around 5000 trees in the month of June, July and August, 2023 in our plant area and we have already purchased various variety of trees and kept in our plant nursery.

Therefore, we would like to do the above plantation under your department's supervision /guidance at our plant site. Also, we are ready to bear any charges/cost pertaining to the same as per forest department's guideline.

Kindly give your consent for the same.

Thanking you,

With Regards,

Shah Sponge & Power Ltd.

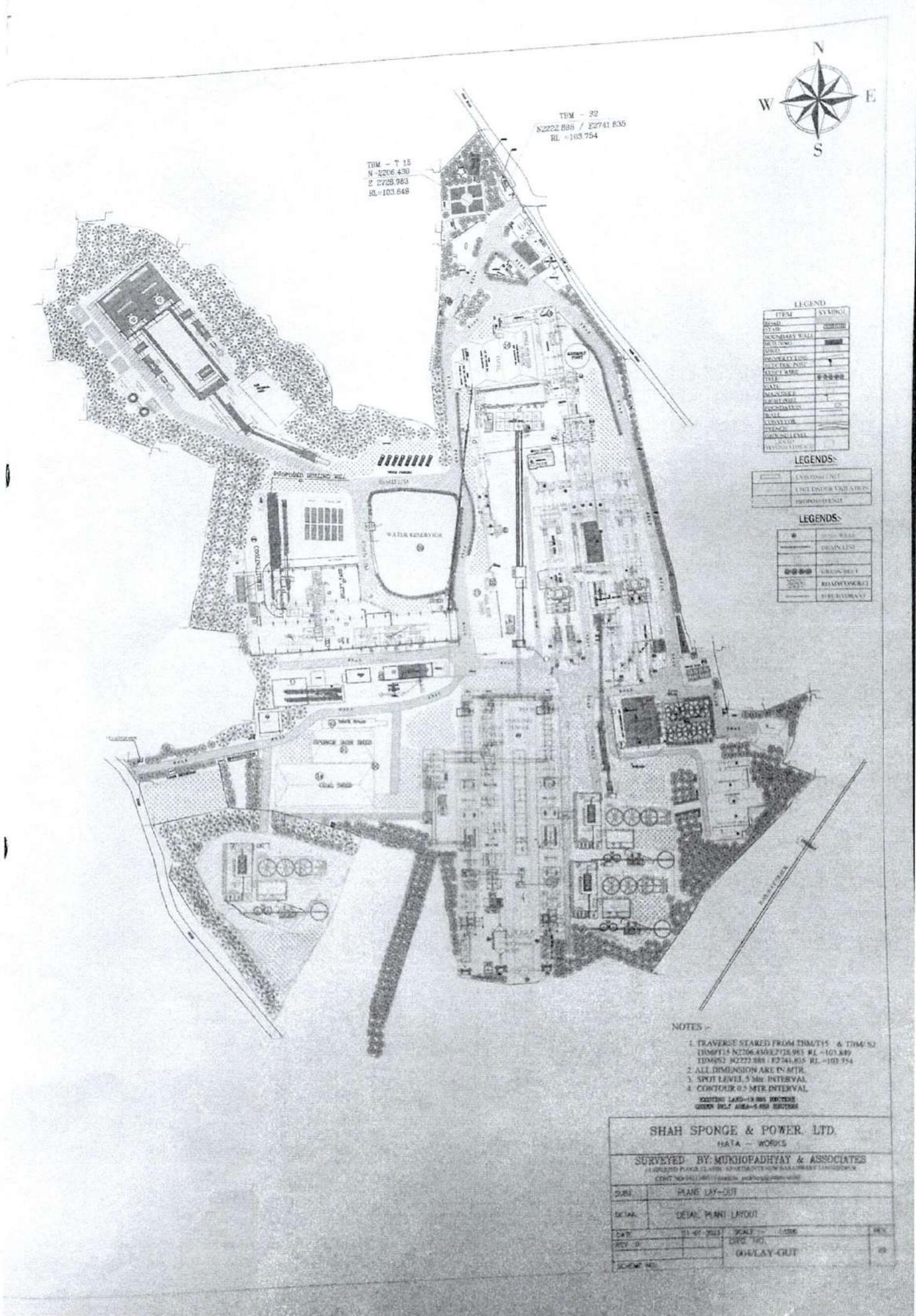
Arun Sinha

Encl.: - A copy of plantation Map is hereby attached for your reference.

SHAH SPONGE & POWER LTD.

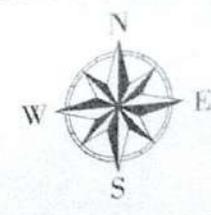
Registered Office : 7 Grant Lane Ganpali Chambers, Room No. 310, Cabin No. 5, Kolkata W.B. 700012. CIN : U27100WB2005PLC134108
Admn. Office : Holding No. 18, 2nd Floor, Padmalaya Building, Ram Mandir Shop Area, Bistapur, Jamshedpur-831001, (Jharkhand)
Works : Village - Jun, Near Hata, East Singhbhum, Jharkhand -831002. GSTIN - 20AAKCS0068H1ZM
Phone : 0657-2321512, Fax : 0657-2321518, E-mail : shahsponge@gmail.com, Website : www.shahsponge.com

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TM - 715
N - 2206.430
E - 2728.983
RL - 103.849

TM - 72
N 2222.886 / E 2741.835
RL - 103.754



LEGEND

ITEM	SYMBOL
ROAD	[Symbol]
TRAIL	[Symbol]
SECONDARY WALL	[Symbol]
PERIMETER WALL	[Symbol]
PROPERTY LINE	[Symbol]
ELECT. CABLE	[Symbol]
PIPE	[Symbol]
WALL	[Symbol]
MANHOLE	[Symbol]
POLE	[Symbol]
SECURITY WALL	[Symbol]
CONCRETE	[Symbol]
STEEL	[Symbol]
CONCRETE	[Symbol]
STEEL	[Symbol]
STEEL	[Symbol]
STEEL	[Symbol]

LEGENDS

[Symbol]	EXTENDING LINE
[Symbol]	UNFINISHED DIMENSIONS
[Symbol]	PROPOSED DIM.

LEGENDS

[Symbol]	IRON WARE
[Symbol]	BRICKWORK
[Symbol]	CONCRETE
[Symbol]	STEEL
[Symbol]	ROADWAY CONCRETE
[Symbol]	PIPE

- NOTES -**
1. TRAVERSE STARTED FROM TM/715 & TM/72
TM/715 N 2206.430 E 2728.983 RL - 103.849
TM/72 N 2222.886 E 2741.835 RL - 103.754
 2. ALL DIMENSIONS ARE IN MTR.
 3. SPOT LEVEL 5 Mtr. INTERVAL
 4. CONTOUR 0.5 MTR. INTERVAL
- SCHEMATIC LAND - 13.885 HECTARE
GREEN BELT AREA - 6.885 HECTARE

SHAH SPONGE & POWER, LTD.	
HATA - WORKS	
SURVEYED BY: MUKHOPADHYAY & ASSOCIATES	
PLOT NO. 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100	
DATE	PLANE LAY-OUT
SCALE	DETAIL PLANI LAYOUT
DATE	SCALE - 1:1000
REV. 0	DATE 10/10/2011
SCALE	000 LAY-OUT

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Scanned with CamScanner

ANNEXURE R-6
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SHAH SPONGE & POWER LTD.

Dated: 23/05/2022

To,
Sri Y.K. Das
Member Secretary,
Jharkhand State Pollution Control Board,
Dhurwa, Ranchi.

Sub- Request for waiving off Environmental Compensation

- Ref. 1. Directions under Order from the Hon'ble National Green Tribunal in OA No. 390/2021.
2. Letter from your good self, bearing memo no B-488 dated 10.03.2023.
3. Letter no 129, dated 18.03.2023 from District Industry Centre, Chaibasa.
4. Letter from your good self, bearing memo no B-1264 dated 10.05.2023.

Dear Sir,

This is with regard to the Environmental Compensation of Rs. 3,95,71,875.00/- (Rupees Three Crores Ninety-Five Lacs Seventy-One Thousand Eight Hundred and Seventy-Five only) levied on our Company.

In response to the same it is to submit:

That we have previously replied to your letter bearing memo no B-488 dated 10.03.2023 via our letter dated 16.03.2023 wherein we have appreciated the fact that the Action Taken Report signed and submitted by your good self, states a positive review of our plant. Para 8 of the said report reads as:

"the abovementioned Inspection Report submitted by the Regional Officer, JSPC Board, Jamshedpur shows that the recommendation of the Committee constituted by the Hon'ble NGT has been complied. In light of the above the Hon'ble Tribunal may be pleased to dispose of the matter."

The copy of the said ATR is annexed as **Annexure-1**.

Resud
sbt
23/5/23



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That your good self may kindly apprise the fact wherein the Hon'ble NGT consisted a committee which consisted of members **from CPCB, State PCB, Regional Office of MoEF & CC and DM- East Singhbhum and wherein the State PCB acted as the nodal agency** as per the said order of the Hon'ble NGT. The complainant was unable to prove anything before the said committee which was alleged by him against our Company during the site inspection. The committee in its Inspection Report which was addressed to your good self by Regional Officer, JSPCB vide Letter ref no. 328 dated 25.04.2022 has stated after its observations in pg 4 as under:

"During visit, the committee members also interacted with the applicant/Petitioner Mr. Jairam Hansda. The applicant mentioned in the Letter/ Application that area upto 3-5 km radius around the Plant Premises is affected by Water/ Air Pollution due to Plant operation. Accordingly, Mr J Hansda was requested to show the affected area, water body etc and Medical history/ treatment of affected persons due to pollution from Plant operation. The Applicant requested Committee Members for site visit around the Plant premises. Accordingly, the Members including Plant Officials visited nearby Water Bodies (2 Nos.) located at SAMARSAHI Village (South side of the Plant). During visit, as observed local populace were using Pond water for bathing, washing etc. The committee members also interacted with Local/ Villagers (Smt Savita Manna, Mr Khokon Bhumij, Mr Umapada Pramanik, Mr Santosh Madina, Mr Ramapada Pramanik, Mr Raja Pramanik) and as they informed, they are not suffering from any disease (like TB, Asthma etc) as alleged by the Applicant. Significant amount of black dust was observed on leaves of trees upto 200 mtr, then less amount of black dust deposition on leaves was observed at further distance of 200 mtr, in wind direction. **The Applicant could not describe about the Fishery business affected due to pollution from the Plant operation which he mentioned in the Application. Further Mr Jairam Hansda could not show the Affected Place/ Affected people due to pollution from**

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Plant operation as claimed in his application to Honourable NGT."

The copy of the said Inspection Report is attached herewith as **Annexure-2**.

That the latest inspection of our unit carried by inspection committee formed by the office of **General Manager, District Industry Centre (DIC), Chaibasa and informed to us via letter no. 129 dated 18.03.2023** also gives a positive review of our plant by stating compliance of all the previous findings which is stated as under:

1. इकाई द्वारा SOX, NOX एवं PM उत्सर्जन के अनुवीक्षण हेतु 02 (दो) स्टैक मॉनिटरिंग यंत्र स्थापित किये गए हैं, जिनके द्वारा हवा में SOX NOX एवं PM के स्तर की अणुवीक्षा की जा रही है। दोनों स्टैक मॉनिटरिंग यंत्र कार्यरत पाए गए। SOX, NOX एवं PM के स्तर निर्धारित सीमा के नीचे पाए गए।
2. दोनों स्टैक मॉनिटरिंग यंत्र द्वारा दर्ज प्रदूषण के आकड़े झारखण्ड राज्य प्रदूषण नियंत्रण, रांची के सर्वर पर सीधा प्रसारित किये जा रहे हैं।
3. DRI (Direct Reduced Induction) Plant के Rotary Kiln Cap ढके हुए पाए गए।
4. इकाई में अनेक वाटर स्पिंकलर लगे पाए गए एवं पाइप से पानी का छिड़काव भी किया जा रहा था।
5. इकाई प्रतिनिधि द्वारा जानकारी दी गयी कि दो भूखंड, जो इकाई की अपनी भूमि है, को वृक्षारोपण हेतु चिह्नित किया गया है। इनमें से एक भू-खंड जो लगभग 3 एकड़ का है, उसमें वृक्षारोपण का कार्य प्रारम्भ हो चुका है एवं लगभग 400-500 वृक्षों को लगाया जा चुका है। दूसरे भू-खंड में, जो लगभग 2.5 एकड़ का है, उसमें शेष वृक्ष वर्षा ऋतु में लगाने का संकल्प है, ताकि सही मौसम में वृक्ष पनप सकें।"

The copy of the said report which was addressed to your good self via letter no. 151 dated 29.03.2023 is attached as **Annexure-3**.

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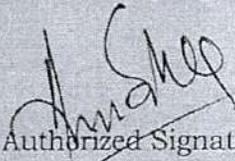


SHAH SPONGE & POWER LTD.

That it is pertinent to mention herewith that we have also submitted a letter to the **District Forest Officer (DFO), Jamshedpur Division** wherein we have informed about the 4000 number of trees planted during the FY 2022-23 and have also **committed to plant 5000 number of trees** within a period of three months from June, 2023 **under their guidance and supervision at our plant site, the cost of which has also been proposed to be incurred by us.** The plant saplings have already been purchased and kept in our nursery. The copy of the said letter addressed to DFO along with Bills of saplings purchased is annexed as **Annexure-4.**

In light of the aforesaid submissions it can be seen that the reports mentioned herewith, gives a positive review of our plant. Furthermore your good self may kindly note that as highlighted above, the first inspection report by the Joint Committee also mentioned of the fact that the applicant was unable to prove the allegations made against our Company to Hon'ble NGT. Therefore it is our humble request to kindly waive off the environmental compensation levied on our Company which has arisen due to the **false allegations made against our Company by a single individual for his personal benefits and has already been recommended for disposal by your good self to the Hon'ble NGT.**

For Shah Sponge & Power Limited


Authorized Signatory

✓ Copy to- Chairman, Jharkhand State Pollution Control Board

Received
8614
23/5/23



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ANNEXURE R-7



SHAH SPONGE & POWER LTD.

Date-19/06/2023

To,
The Regional Officer,
Jharkhand State Pollution Control Board,
Regional Office, Adityapur,
Jamshedpur.

Sub.: - Tree Plantation at Shah Sponge & Power Ltd.

Dear Sir,

Till date, we have already made green plantation of 8715 trees (till march, 2023) on an area of 6.5 acres (approx.) and we propose to plant 5000 trees over 4 acres (approx.) in the month of June-Sept 2023 in and around of plant area. Sir, we have already purchased trees and kept in our plant nursery for the same (Copy of bills and Plantation Pics attached for your reference)

This is for your kind information please.

With regards

Shah Sponge & Power Ltd.

Authorized Signatory.



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Works : Village - Jun, Near Hata, East Singhbhum, Jharkhand -831002, GSTIN : 20AAKCS0068H1ZM
Phone : 0657-2321512, Fax : 0657-2321516, E-mail : shahsponge@gmail.com, Website : www.shahsponge.com

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SHAH SPONGE & POWER LTD.			
Juri, Hata, Jamshedpur, Dist-East-Singhbhum, Jharkhand-831002			
Plantation Details Area Wise			
Date	Area of Plantation	Qty of plant	Plant Name
12-Jun-23	Near Gopal Canteen	38	Conocarpus
13-Jun-23	Near Gopal Canteen	31	Conocarpus
13-Jun-23	Cycle Stand	35	Conocarpus
14-Jun-23	Weigh Bridge Area & Pump	39	Conocarpus
14-Jun-23	Near Gopal Canteen	26	Conocarpus
15-Jun-23	Cycle Stand	33	Conocarpus
15-Jun-23	Infront of Weigh Bridge	33	Conocarpus
15-Jun-23	Plantation between Coconut Tree in Garden Area	28	Conocarpus
16-Jun-23	Infront of Loading Point	33	Conocarpus
17-Jun-23	Near Temple	44	Green Semal
19-Jun-23	Near Temple Right Side	43	Green Semal
20-Jun-23	Planted Infront of Main Gate	125	Green Semal
21-Jun-23	Planted Infront of Main Gate	143	Green Semal
22-Jun-23	Planted Infront of Main Gate	83	Green Semal
23-Jun-23	Weigh Bridge to RMH Boring	78	Conocarpus
24-Jun-23	Mango Tree Near SMS Pond (South)	48	Conocarpus
25-Jun-23	SMS Loading Area (West Side Pond)	124	Conocarpus
26-Jun-23	SMS West Side Pond Park + North	77	Conocarpus
27-Jun-23	East Side of SMS Pond and Boundri Side of SMS Park + DRI	83	Conocarpus
28-Jun-23	CHP Area, Near DRI ID Fan and ESP Area	94	Conocarpus
29-Jun-23	Power Chimni, Opposite Chimni & Opposite Kiln No. - 4	123	Conocarpus
30-Jun-23	Behind Gopal Canteen, DRI Lane, Opposite Blending Area & Right Side Product House	139	Conocarpus
1-Jul-23	Near ACC, DG area and behind New Iron Shed	80	Conocarpus
3-Jul-23	Near Coal Shed and Front Side N GH	60	Conocarpus
4-Jul-23	New Guest House	60	Conocarpus
5-Jul-23	New Guest House, CoalShed and SMS Maintenance Are	50	Conocarpus
6-Jul-23	Opposite RMH Boundary	60	Conocarpus
6-Jul-23	Steel Yard	30	Green Semal
7-Jul-23	SMS Steel Yard	15	Conocarpus
7-Jul-23	SMS Steel Yard	15	Green Semal
8-Jul-23	SMS Steel Yard	15	Conocarpus
8-Jul-23	SMS Steel Yard	15	Green Semal
10-Jul-23	SMS Steel Yard	40	Conocarpus
10-Jul-23	SMS Steel Yard	20	Green Semal
11-Jul-23	SMS Steel Yard	40	Conocarpus
11-Jul-23	SMS Steel Yard	13	Green Semal
12-Jul-23	SMS Steel Yard	40	Conocarpus
12-Jul-23	SMS Steel Yard	20	Green Semal
13-Jul-23	SMS Steel Yard (KHAPARSAI SIDE)	45	Conocarpus
13-Jul-23	SMS Steel Yard (KHAPARSAI SIDE)	20	Green Semal
14-Jul-23	SMS STEEL YARD (WEST SIDE)	50	Conocarpus
14-Jul-23	SMS STEEL YARD (WEST SIDE)	12	Green Semal
	Total	2200	

Sl No	Description	Qty
1	Conocarpus	1617
2	Green Semal	583
	Total	2200


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